COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 177 OF 2018 & IA NO. 867 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Amplus KN Solar Private Limited & Anr. Vs.				Appellant(s)
Karnataka Electricity Regulatory Commission Ors.				Respondent(s)
Counsel for the Appellant (s)	:	Mr. Amit Kapur Mr. Rahul Kinra		
Counsel for the Respondent (s)	:	Mr. Balaji Srinivasan Ms. Pallavi Sengupta for R	-2 to 5	
`		Mr. Ashok Bannidini Ms. Unne Salma for R-6		

The learned counsel, Mr. Balaji Srinivasan, appearing for the Respondent Nos. 2 to 5 & 6 prays for four weeks' time to file his reply in this matter. The learned counsel, Mr. Amit Kapur, appearing for the Appellant also prays for two weeks' time thereafter to file his rejoinder submission.

Submissions made by the learned counsel appearing for the Respondent Nos. 2 to 5 & 6 and the learned counsel appearing for the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 2 to 5 & 6 are permitted to file his reply in this matter by 12.11.2018, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is also

permitted to file his rejoinder submission by 27.11.2018, after duly serving copy on the other side.

List the matter on <u>05.12.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

Interim Order granted earlier will continue till the next date of hearing.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr